

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 27 of 2014 & IA No. 286 of 2014
Appeal No. 28 of 2014 & IA No. 287 of 2014 and
Appeal No. 32 of 2014 & IA No. 288 of 2014**

Dated: 21st March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

Appeal No. 27 of 2014 & IA No. 286 of 2014

In the matter of:-

Indraprastha Power Generation Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Sandeep Rajpurohit for
Anand K. Ganesan & Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Manu Seshadri for R-1
Ms. Sahiba Ahluwalia for R-1
Mr. Vishal Anand
Mr. Rahul Kinra for BRPL&BYPL

Appeal No. 28 of 2014 & IA No. 287 of 2014

In the matter of:-

Pragati Power Corporation Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. Respondent (s)

Counsel for the Appellant(s) : Mr. Sandeep Rajpurohit for
Anand K. Ganesan & Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Manu Seshadri for R-1
Ms. Sahiba Ahluwalia for R-1
Mr. Vishal Anand
Mr. Rahul Kinra for BRPL&BYPL

Appeal No. 32 of 2014 & IA No. 288 of 2014

In the matter of:-

Delhi Transco Ltd.

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors.

... Respondent (s)

Counsel for the Appellant(s) : Mr. Sandeep Rajpurohit for
Anand K. Ganesan & Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Manu Seshadri for R-1
Ms. Sahiba Ahluwalia for R-1
Mr. Vishal Anand
Mr. Rahul Kinra for BRPL&BYPL

ORDER

The Judgment of the Supreme Court is still awaited. We adjourn these matters to **27th July 2016.** In the meantime, if the Supreme Court declares the Judgment, the Appellant is granted liberty to move to this Tribunal.

(T. Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson